

## NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीय कंपनी विधि अधिकरण

CUTTACK BENCH

कटक खंडपीठ

ORDER OF THE HEARING ON 15<sup>th</sup> APRIL, 2024, 10:30 A.M.TP No. 19/CTB/2019(CP (IB) No. 109/KB/2018),  
IA (IB) No. 38/CB/2023, IA (IB) No. 197/CB/2023Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj  
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Poonam Kachalia -Vs- Hari Machines Ltd.
Under Section	9 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

:

For Respondent (s)

Mr. P.P. Bishwal, Adv.

**ORDER****IA (IB) No. 38/CB/2023:**

This is an application filed for dissolution of the Corporate Debtor. There is no representation for the applicant. The stay order passed by the Hon'ble Apex Court in Civil Appeal No. 2671/2023, still continues. List the matter on 18.06.2024.

**IA (IB) No. 197/CB/2023:**

This is an application for exclusion of Liquidation period from 20<sup>th</sup> January, 2023 till the date of filing of this application. Since, the matter is stayed by the Hon'ble Apex Court, matter is adjourned to 18.06.2024.

Sd

Kaushalendra Kumar Singh  
Member (Technical)

Sd

P. Mohan Raj  
Member (Judicial)